

with a two pronged strategy viz. to provide shelter or upgrade the existing shelter for people below poverty line in urban slums for achieving the goal of "Housing for all" as outlined in the National Housing and Habitat Policy and to provide sanitation coverage to slums under 'Nirmal Bharat Abhiyan', a sub-component of VAMBAY in all the mega cities, metro cities and other States/UTs capitals.

(c) and (d) Under the "Valmiki Ambedkar Awas Yojana", an annual grant of Rs. 1000 crore has been announced which is to be matched equally by HUDCO as a loan component. As a sub-component of VAMBAY, it is proposed to introduce a National City Sanitation Programme or Nirmal Bharat Abhiyan under which it is proposed to cover slums in all the mega cities, metro cities and other States / UTs capitals with 100 per cent sanitation coverage. The community toilet will be maintained by community Based Organisations (CBOs) from among slum dwellers themselves and each slum family will be provided a family pass for use @ Rs. 20 or so per month, which is far less than what is available from existing pay and use toilets run by other organisations.

(e) The "Valmiki Ambedkar Awas Yojana" scheme will be applicable to all the States/UTs.

#### **Unauthorised constructions in the capital**

\*9. SHRI ABANI ROY: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether unauthorised constructions in the capital have once again been increasing on mass scale during the past few months;

(b) if so, whether the civic agencies, DDA and Delhi Police are keeping their eyes closed on such clandestine activities;

(c) if so, whether Government have taken/propose to take any steps to check such unauthorised constructions and also to pull down such constructions which have unauthorisedly taken place earlier; and

(d) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR): (a) No, Sir.

(b) Does not arise in view of reply to (a) above.

(c) and (d) Detection of, and action against, unauthorised construction is a continuous and on-going process under the relevant laws. The Ministry has also been, from time to time, issuing instructions drawing the attention of the concerned agencies to the need to take effective action in this regard. This has been reiterated by issuing comprehensive instructions on 28.8.2000 with the aim of ensuring effective and systematic action against all types of unauthorised/illegal constructions in Delhi.

### **Tribal deaths in Orissa**

\*10. SHRI ANANTA SETHI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the number of tribals who died in various districts in Orissa from 1st January of the current year, till date;

(b) the reasons of their deaths;

(c) whether it is a fact that a large number of deaths are taking place in that State, particularly in the KBK districts;

(d) if so, the reasons therefor; and

(e) the steps taken to prevent the untimely and unnatural deaths?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) As per the report of the State Government, the specific data regarding deaths of tribals and reasons thereof is not maintained, district-wise;

(c) As per the information furnished by the State Government, it is not a fact that large number of deaths are taking place in the State of Orissa and particularly in KBK districts.

(d) Does not arise.

(e) The Ministry has launched a Central Sector scheme of 'Grain Banks in Tribal Areas' during 1996-97 to overcome the problem of unnatural deaths of tribals due to starvation or mal-nutrition. Under the scheme the Ministry has released funds of Rs. 427.84 lakhs to the State of Orissa for setting up of 742 grain banks. In addition, the State Government has also been implementing schemes like Food for works, Employment Assurance Scheme, Mid-day Meal Scheme, Integrated Child Development Scheme, National Old Age Pension Scheme, Annapurna Scheme, Antyodaya Anna Yojana, National Family Benefit Scheme, Public Distribution Scheme etc.